

Survey of tourism potential of Andhra Pradesh

*187. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of TOURISM be pleased to state:

(a) whether the Central Government surveyed the tourism potential of Andhra Pradesh; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) and (b) Ministry of Tourism had conducted a study on identification of tourism circuits in India during 2011-12. The broad objectives of the study were to identify the potential tourist circuits/destinations in the States/Union Territories (UTs), analyse the carrying capacity of the identified tourist circuits/destinations and assess the infrastructural gap—basic and tourism related—for the circuits/destinations. As part of this study, the tourism circuits identified for the State of Andhra Pradesh are as below:

- (i) Vishakhapatnam-Vizianagaram-Srikakulam
- (ii) Chittoor-Anantpur-Kadapa (Tirupati)
- (iii) East Godavari-West Godavari-Krishna-Khammam

The final report of the study was shared with State Government of Andhra Pradesh.

Persons detained under NSA

*188. SHRI MADHUSUDAN MISTRY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise number of persons detained under the National Security Act (NSA);

(b) the reasons for detaining them; and

(c) since when they are detained?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The number of persons detained State-wise is given in the Statement (*See* below). The information is based on the number of detention Reports under NSA received from the State Governments in the Ministry.

(b) The National Security Act (NSA), 1980 is a Central Act for detentions by the Central Government or the State Government to prevent a person from acting in